

(1898) 07 MAD CK 0011
In the Madras High Court

Queen-Empress

APPELLANT

Vs

Ramalingam

RESPONDENT

Date of Decision : 29-07-1898

Acts Referred:

Citation : (1898) ILR (Mad) 430

Hon'ble Judges : Shephard, O.C.J.

Bench : Single Bench

Judgement

1. There seems to me to be no doubt that the rules, though passed under the old Act, must be deemed to have been passed under the existing Act. The orders must be amended so as to make the detention last till the offender in each case has attained the age of eighteen.